NATIONAL COMPANY LAW TRIBUNAL <u>PRINCIPAL BENCH</u> NEW DELHI

C.P NO. 150(ND)/2012 CA NO.

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA * Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE COMPANY:

Mrsa. Euro _Apex B.V V/s M/s Bhara Apex Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE 1. Vipper Sigh Advocate Petitioner Vipya.

Order

Ld. Counsel for the petitioner states the matter is settled and the deed of settlement is likely to be executed between the parties.

Accordingly, the hearing is deferred to 15.9.2016.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

> (S.K. MOHAPATRA) MEMBER (T)

29th August, 2016 (P.K. SUD)

CORAM: